

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7989/2015

(Arising out of impugned final judgment and order dated 27-08-2015 in CRLMA No. 4136/2015 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

WITH SLP(Cr1) No. 8382/2016

Date : 10-09-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.

Mr. Shadan Farasat, Sr. Adv.

Mr. Vivek Jain, Adv.

Mr. Mohd. Irshad, Adv.

Mr. Amit Bhandari, Adv.

Mr. Rajat Jain, Adv.

Mr. Sadiq Noor, Adv.

Mr. Chirag M. Shroff, AOR

Mr. Dhananjay Kataria, Adv.

Mrs. Mahima C Shroff, Adv.

Mr. Santosh Kumar Tripathi, AOR

For Respondent(s)

Ms. Aishwarya Bhati, Sr. Adv, A.S.G.

Mr. Rohit K. Singh, AOR

Ms. Poornima Singh, Adv.

Mr. Pritam Bishwas, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

To be heard along with Criminal Appeal No.923 of 2024.

List for hearing on 4th December, 2024.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER